

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 329 OF 2017**

**Dated : 1<sup>st</sup> May, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Radiant Solar Energies Pvt. Ltd. .... Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Shambhu Upadhyay  
For Mr. Tajender K. Joshi

Counsel for the Respondent(s) : Mr. Sakesh Kumar  
Ms. Gitanjali N. Sharma for R-1  
Mr. Aadil Singh Boparai for R-2/PEDA  
Ms. Swapna Seshadri for R-3

**ORDER**

The learned counsel Mr. Sakesh Kumar appearing for the Respondent No.1 submitted that the learned counsel Mr. Tajender K. Joshi appearing for the Appellant is not keeping well and, therefore, this matter may kindly be adjourned at the request of the counsel appearing for the Appellant on the ground that he is not keeping well.

The submissions of the learned counsel appearing for both the parties, as stated supra, are placed on record.

List the matter for hearing on **29.05.2019** as agreed by the learned counsel appearing for both the parties.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**